

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 104**

**IA(I.B.C)/1067(CH)2024**

**And**

**CP (IB) No. 164/Chd/Pb/2022**

**IN THE MATTER OF:**

**Small Industries Development  
Bank of India**

...

**Petitioner**

**Versus**

**Rajesh Singla**

...

**Respondent**

**Under Section: 95, 60(5), IBC 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Personal : Ms. Eshna Kumar, Advocate  
Guarantor**

**ORDER**

Learned counsel for the personal guarantor is present. Upon hearing the submissions made by the learned counsel for the personal guarantor, the matter is now stands posted to 05.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**